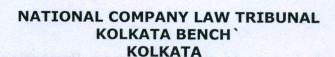
**BENCH-I** 





CP(IB) No.363/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M.

Name	of the Company	Punjab National Bank-V	s- Divya Jyoti Sponge Iron Pvt	t.Ltd.
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

2. Abrijit Sankon, Adr. Jon Dert Bergal Helijt San 2. Abrijit Sankon, Adr. Jinemial Componation. J. ma 3. Pravay Agaswal Servel Ka. Jain Janagland, 3.12. 4) Androa Najula

## ORDER

Ld. Counsel for the financial creditor and one of shareholder of the corporate debtor is present.

Ld. Counsel for one of the shareholder of the corporate debtor has filed C.A. (IB) No. 536/KB/2017 alleging certain irregularities against the conduct of the Resolution Professional.

In this case petition has been admitted u/s. 7 of the Insolvency and Bankruptcy Code, 2016 and Resolution Professional has been appointed. Any shareholders, who are aggrieved by any of the act of Resolution Professional, can challenge the order but he could wait for the outcome of the resolution process. However, copy of the application may be

handed over to the Resolution Professional and Resolution Professional is directed to pass appropriate order on the application itself. Resolution Professional also directed to file reply to this application by 10/01/2018.

List it on 10/01/2018.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)